CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A No.364/94

Tuesday this the 1st day of March, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. S.J.Varkey,
 Suryappalli House,
 CMC-4,
 Cherthala, Alleppey.
- 2. P.C.Poulose,
 Pallathu Thazhathu House,
 P.O. Onakkoor, Ernakulam.
- 3. Smt.Prestina Johnson, Kanappilly House, Thoppumpady, Cochin.

.. Applicants

By Advocate Mr.M.Rajagopalan

vs.

- 1. Flag Officer Commanding -in-chief, Headquarters Southern Naval Command, Cochin-4.
- Union of India represented by the Secretary, Ministry of of Defence, New Delhi.

.. Respondents

By Advocate Mr. Mathews J. Nedumpara

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.A.434/89 and O.A.609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to appli-

cants herein. A determination will be made by the competent authority within four months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the application will stand dismissed. We alert respondents to adhere to the time schedule.

3. Application is allowed with the aforesaid directions. No costs.

Dated the 1st March, 1994.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARANKNARN VICE CHAIRMAN

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